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**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

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In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures, vol. 1, 2004-09 (RE-2008).

1. Paragraph 4.8 related to “*Financial Powers*” and Paragraph 5.3 stands deleted.
2. Paragraph 5.2 related to “Application Form” under EPCG Scheme stands amended as follows:

“An application for grant of an authorisation may be made to RA concerned in ANF 5A along with documents prescribed therein.”

This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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